

Succession Certificate to the guardian of a minor
IN THE HIGH COURT OF JUDICATURE AT BOMBAY
TESTAMENTARY AND INTESTATE JURISDICTION

PETITION NO. OF 19 .

(Title as in the petition)

To

A.B.C. (The name, nationality, occupation and residence of the guardian) for the use and benefit of (name etc., of the minor).

Whereas you applied on the day of 19 for a certificate under Part X of the Indian Succession Act 1925, for the use and benefit of (name, etc.; of the minor) in respect of the following debts namely :-

securities

Debts

Serial No.	Name of debtor	Amount of debt including interest on the date of application for certificate	Description and date of instrument, if any, by which the debt is secured

Securities

Serial No.	Description			Market value of security on date of application for certificate
	Distinguishing number or letter or security	Name, title or class of security	Amount or par value of security	

This certificate is accordingly granted to you and empowers you to collect those debts and to receive interest and dividends on and to negotiate or transfer those securities.

Witness Chief Justice at Bombay aforesaid, this day of 19 .

By the Court,
 Prothonotary and Senior Master.

Sealer

The day of 19 .
 Advocate for